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# THE TELANGANA GAZETTE

PART IV-A-EXTRAORDINARY

PUBLISHED BY AUTHORITY

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No.3] HYDERABAD, MONDAY, MARCH 14, 2022

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## TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

B-147-1

**L.A. BILL NO. 3 OF 2022.**

A BILL TO AUTHORISE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1<sup>st</sup> APRIL, 2022.

Be it enacted by the Legislature of the State of Telangana in the Seventy Third Year of the Republic of India as follows: -

*Short Title*

1. This Act may be called the 'Telangana Appropriation Act, 2022.

*Appropriation of  
Rs. 257020,72,39,000,  
from and out of the  
consolidated fund of  
the State of  
Telangana for the  
Financial year  
commencing on the  
1<sup>st</sup> April, 2022.*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1<sup>st</sup> April, 2022, a sum not exceeding two lakh fifty seven thousand twenty crores, seventy two lakhs and thirty nine thousand rupees being moneys required to meet, -

(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and

(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for the year, as set-forth in column (4) of the Schedule.

*Appropriation*

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
	X. Home Administration	7980,68,27,000	1,50,000	7980,69,77,000
	Revenue	1220,78,01,000	-	1220,78,01,000
	Capital	114,00,00,000	-	114,00,00,000
	Loans	10265,66,99,000	3,00,00,000	10268,66,99,000
	Revenue	5325,63,06,000	2,18,74,000	5327,81,80,000
	Capital	2007,81,00,000	-	2007,81,00,000
	Loans	13556,64,36,000	-	13556,64,36,000
	Revenue	129,61,66,000	-	129,61,66,000
	Capital	1949,57,31,000	-	1949,57,31,000
	Revenue	13,21,28,000	-	13,21,28,000
	Capital	390,15,01,000	-	390,15,01,000
	Revenue	4,78,37,000	-	4,78,37,000
	Capital	146,64,57,000	-	146,64,57,000
	Revenue	30,00,00,000	-	30,00,00,000
	Capital	7072,67,39,000	-	7072,67,39,000
	Revenue	3033,32,69,000	-	3033,32,69,000
	Capital	605,03,21,000	-	605,03,21,000
	Loans	7114,87,81,000	-	7114,87,81,000
	Revenue	150,94,00,000	-	150,94,00,000
	Capital	3325,10,00,000	-	3325,10,00,000
	Loans	231,46,71,000	-	231,46,71,000
	Revenue			
	XIX. Information and Public Relations			
	Revenue	511,35,62,000	-	511,35,62,000
	Capital	2,00,000	-	2,00,000
	Revenue	31220,90,52,000	-	31220,90,52,000
	Capital	549,50,00,000	-	549,50,00,000
	Revenue	10804,88,28,000	-	10804,88,28,000
	Capital	1759,91,37,000	-	1759,91,37,000
	XX. Labour and Employment			
	Revenue			
	Capital			
	Revenue			
	Capital			
	XXI. Social Welfare			
	Revenue			
	Capital			
	Revenue			
	Capital			
	XXII. Tribal Welfare			
	Revenue			
	Capital			

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXIII.	Backward Classes Welfare	Revenue Capital	5289,82,77,000 407,72,36,000	-- --
XXIV.	Minority Welfare	Revenue	1728,71,12,000	--
XXV.	Women, Child and Disabled Welfare	Revenue Capital	1904,60,06,000 2,69,00,000	-- --
XXVI.	Administration of Religious Endowments	Revenue	411,04,71,000	--
XXVII.	Agriculture	Revenue Capital Loans	18735,78,91,000 5,00,00,000 200,92,00,000	-- -- --
XXVIII.	Animal Husbandry and Fisheries	Revenue Capital Loans	1752,00,34,000 4,30,00,000 977,34,70,000	-- -- --
XXIX.	Forest, Science, Technology & Environment	Revenue Capital	1175,35,43,000 244,00,00,000	-- --
XXX.	Co-operation	Revenue	129,56,56,000	--

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI.	Panchayat Raj	5838,06,40,000	- -	5838,06,40,000
	Capital	2385,27,71,000	- -	2385,27,71,000
	Loans	4588,58,00,000	- -	4588,58,00,000
XXXII.	Rural Development	10476,63,44,000	- -	10476,63,44,000
	Capital	1810,00,00,000	- -	1810,00,00,000
	Revenue	1004,08,56,000	- -	1004,08,56,000
XXXIII.	Irrigation and Command Area Development	9904,67,79,000	53,77,00,000	9958,44,79,000
	Capital	11729,06,00,000	- -	11729,06,00,000
	Loans	7800,85,68,000	- -	7800,85,68,000
XXXV.	Energy	1574,00,61,000	- -	1574,00,61,000
XXXVI.	Industries and Commerce	1706,69,57,000	10,00,000	1706,79,57,000
	Capital	47,55,00,000	- -	47,55,00,000
	Loans	255,00,00,000	- -	255,00,00,000
XXXVII.	Tourism, Art and Culture	849,76,43,000	- -	849,76,43,000
XXXVIII.	Civil Supplies Administration	1858,52,20,000	- -	1858,52,20,000
XXXIX.	Information Technology Electronics and Communications	209,61,07,000	- -	209,61,07,000
	Capital	151,00,00,000	- -	151,00,00,000
	Total	226060,74,32,000	30959,98,07,000	257020,72,39,000

## **STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, -

(a) the grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the Financial Year commencing on the 1<sup>st</sup> April, 2022; and

(b) the expenditure charged on the said fund for that year.

**T. HARISH RAO**

Minister for Finance, Medical,  
Health and Family Welfare

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2022 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO**

Minister for Finance, Medical,  
Health and Family Welfare

**Dr.V.NARASIMHA CHARYULU**

Secretary to State Legislature